

Sexual harassment of Indian shooters by their teammates

*126. SHRI RAJ KUMAR DHOT: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is a fact that recently some Indian shooters were accused of sexually harassing their teammates, and if so, the details thereof; and
- (b) the action Government has taken against the shooters?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) and (b) Sir, monitoring the conduct of the athletes, participating in sports events is the responsibility of the concerned Sports Federation. An allegation was made by a junior female athlete against her teammates in the junior team who competed at the Junior World Cup held at Suhl, Germany from 3rd to 9th June, 2013. The Government asked National Rifle Association of India (NRAI) to take immediate action in the matter. NRAI has informed that a sub-committee of the Athletes Committee headed by Ms. Anjali Bhagwat (Khel Ratna Awardee) and comprising of Ms. Suma Shirur (Arjuna Awardee), Shri Samaresh Jung (Arjuna Awardee), Shri Vikram Bhatnagar (International Medalist) and representatives of Consumer Online Foundation, an NGO, conducted a thorough enquiry into the matter wherein all athletes and team officials appeared before the Sub Committee and also made written submissions. The Sub Committee concluded that it was a case of mental harassment involving incidences of loud, abusive and indecent language by the team members over an argument. The said report was placed before the Governing Body of NRAI who has accepted it and has banned one athlete for a period of one year, one upto the next National Championship or six months, whichever is earlier, and one athlete for one international championship. Letter of reprimand was also issued to six other athletes.

The Sports Authority of India (SAI) has debarred the shooters, suspended by NRAI, from participating in any future National Coaching Camps during the period of their suspension. This apart, the shooters have also been debarred from using the existing Range facilities of SAI in Dr. Karni Singh Shooting Ranges in New Delhi during the suspension period.

Implementation of minimum pension for retired workers in Madhya Pradesh

*127. DR. CHANDAN MITRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that about 610 million retired workers receive a

paltry pension of Rs. 250 per month from the Employees' Provident Fund Organisation (EPFO);

(b) whether Government proposes to ensure that all EPF subscribers get minimum pension of Rs. 1000 per month and if so, the details thereof; and

(c) by when the proposal is likely to be implemented, especially in Madhya Pradesh?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI SIS RAM OLA):

(a) As on 31.03.2012, out of 40.44 lakh pensioners of Employees' Pension Scheme (EPS), 1995 under the Employees' Provident Fund Organisation (EPFO), 2.92 lakh pensioners are drawing a pension of less than Rs.250/- per month.

(b) and (c) A proposal to ensure a minimum pension of Rs.1000/- to the member pensioners of EPS, 1995 all over the country, including Madhya Pradesh, is under consideration of the Government.

Decline in foreign tourists after rape incidents

*128.DR. GYAN PRAKASH PILANIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether according to the Associated Chambers of Commerce and Industry of India (ASSOCHAM) survey, as a result of rape incidents, the first quarter of 2013 witnessed a significant drop of 25 per cent foreign tourists to India and from December, 2012, the inflow of women foreign tourists has gone down to 35 per cent;

(b) if so, Government's reaction thereto; and

(c) the State-wise details of incidents of rape of foreign/Indian Women, during the years 2010, 2011, 2012 and 2013, till date and their disposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Associated Chambers of Commerce and Industry of India (ASSOCHAM) has published a survey on this topic.

(b) As per the Ministry of Tourism, the conclusion of the survey is incorrect, as the number of Foreign Tourist Arrivals in India during January-March 2013 was 20.27 lakh (Provisional) as compared to 19.81 lakh (Provisional) during the corresponding period of 2012, registering a positive growth of 2.3 percent.

(c) State-wise details of incidents of rape for the years 2010, 2011 and 2012 is given in Statement (*See* below). The specific break up of foreign/Indian women is not maintained centrally.